[श्री चन्द्र शेखर]

द । कम से कम हम लोगों को उसमें कोई भ्रापत्ति नहीं है।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VTDYA CHARAN SHUKLA): Sir, I share the anxiety of the hon. Member in this respect, but I would submit that we should be given some time so that we can refer this matter to the Government of U.P., get the facts from them, and then we shall came to the House again tomorrow and place the facts as we obtain them from the U.P. Government. And then the House in its wisdom can take a decision in this respect.

MR. CHAIRMAN: I take a very serious view of this matter. But with regard to the teachnique of doing, if the House agrees, I would allow the Home Minister to make enquiry and let us know by tomorrow . . .

SHRI BHUPESH GUPTA: This is strange. The issue is not between us and the Home Ministry. This is between the House and the person responsible fcr it. How does the Home Minister ctane into it?

MR. CHAIRMAN: You need not say anything. I have made up my mind. If there is any objection to that . . .

SHRI BHUPESH GUPTA: I do object.

MR. CHURMAN: I thought it would facilitate matters, but if there is any objection, I have made up my mind. I think the arrest was made on a warrant which appears *prima facie* to be a *very*, very doubtful document and so the matter should be referred to the Privileges. Committee with the request that they should submit their repo:it before the end of the next session.

Then the question was asked - whether we have received informa-

tion. We have received information and I have the telegram here.

RE. MADAME SVETLANA

श्री राजनारायण (उत्तर प्रदेश) श्रीमन्।

MR. CHAIRMAN: About Svet-lana? I have come to a conclusion on the question of privilege that you have raised. Mr. Gaure Murahari showed me the letter in your absence.

श्री राजनारायण : जी हां, श्रीमन्, स्वेतलाना का खत आप को इन्होंने दिखा दिया है। एक नई इन्फार्मेशन आप को दे दूं। स्वीटजरलैण्ड की सरकार की ओर से भी अखबारों में वक्तव्य आ चुका है कि स्वेतलाना ने समाजवादी नेता डा॰ राम मनोहर लोहिया को एक खत भेजा है और अब इससे वह पत्न कनफर्म हो जाता है।

श्री सभापति : श्रापने भी मुझे समजा दिया श्रीर मैंने वह खत भी देख लिया है। श्रव मैं ग्राप को बता रहा हूं जो मैंने फैसला किया है:

The matter concerning Madame Svetlana has been raised in this House on a number of occasions this session by Shri Rajnarain and the Minister of External Affairs has made statements on the subject. I have also received notice of a question of breach of privilege concerning the statement of the Minister which I have disallowed as I have taken the view that no breach of privilege was involved.

The latest development in this matter is the production of a letter said to have been written by Madame Svetlana to Dr. Lohia. It has been urged that Shri Dinesh Singh, who was Minister of State in the Ministry of External Affairs at the relevant time and to whom the lady is alleged

to have made a request in regard to her stay in India, should himself come before the House and make a statement so that the correct position may be established. The letter in question has already appeared in the Press and it has been shown to me. In order that the records of this House may be complete, I think it is necessary that Shri Dinesh Singh should make a statement <m the subject and I would call upon him accordingly.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): Mr. Chairman, Sir, many things have been said in this connection and I would not like to go into them because in many ways they relate to the private matters of Madame Svetlana Allilueva and her family. As you know, Sir, she did come and stay with us. She was a friend of my uncle, though never married to him, and she talked to me as she staved with us in our house. She had talked to us on various personal matters, about herself, about her family, and I would not like to take up this matter in the House, nor about herself and the family. It would not toe proper to do so. Some hon. Members may want to make political capital out of it. I would not like to do so. It has been said that some hon. Members of Parliament knew that Madame Allilueva wanted to stay on in this country permanently. If so, they could have taken up the matter with the Government when she was here in this country. The Foreign Minister has already clarified the position. Madame Allilueva at no time asked me to take any steps to ensure that she should stay in this country. She did not aslc me either to initiate anything for u political asylum or for a permanent stay. I am not going into-technical natters. I did not get the impression that she wanted to stay on permanent y in this country.

श्री राजनारायण : श्रीमन्, जरा सुना जाय एक मिनट में. . . MR. CHAIRMAN: Papers to be laid on the Table.

श्री राजनारायण: ग्रान ए प्वाइन्ट ग्राफ ग्रार्डर । हमारे पास स्वेतलाना का पुरा पत्न है । लोक समा में लगातार कई घंटे प्रिविलेज के सवाल पर बहस हुई, बाकायदा ग्रखवारों में चर्चाहै और मन्त्री जी का बयान महज टैक्निकैलिटी की खानापुरी के लिये कराया गया है। यह एक बड़ा भारी वैलिड और फंडा-मेंटल प्वाइन्ट आफ आईर है कि इतने बड़े सवाल पर जिस पर ग्रापने व्यवस्था दी. जिस पर आपने मन्त्री को बुलाया कि मन्त्री ब्रा कर सदन में बयान करें ब्रौर मन्त्री यह कह दें कि हमसे उन्होंने यहां रहने की कभी इच्छा जाहिर नहीं की और हम उसको मान लें और उस पर कोई सवाल न पूछा जाय । इसलिये मैं ग्राप से ग्रर्ज करना चाहता हूं कि मन्त्री जी की इस इनकारी को मान कर के सारे मामले को दवाया नहीं जाना चाहिये। इसलिये मैं श्रापसे प्रार्थना करता हूं कि ग्राप इस पर सवाल पूछने की अनमति दें।

श्री सभाषतिः श्राप दो सवाल समझने के लिये कर सकते हैं।

श्री राजनारायण : श्रीमन्, मैं . . .

श्री सभापति : लेकिन देखिये, मुख्तसिर कीजिये ।

श्री राजन।रायण : श्रीमन्, हम हमेशा मुख्तसिर हैं ।

श्री सभापति : तब ॄ्याप मुस्तसिर के माने नहीं जानते हैं।

श्री राज नारायण : श्रीमन्, देखिये :

"On the end of January before Dinesh Singh left for . . ."

THE MINISTER OF STATE THE DEPARTMENTS OF **PARLIA** MENTARY AFFAIRS AND COM MUNICATIONS (SHRI I. GUJRAL): Sir, you called upon Minister to make a statement as a reply to the privilege motion that the hon. Member sought to move. He has made a statement. It is not after the statement that questions he asked . . .

(Interruption)

SHRI BHUPESH GUPTA (West Bengal); Why not?

MR. CHAIRMAN: The Minister may know that I have allowed ques-idons after statements—one or two 'juestions. Mr. Rajnarain, you can ask for some clarification.

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"On the end of January before Dinesh Singh left Kalakankar for Delhi, he talked with me again to make quite clear to me that Indian Government, the Prime Minister and he himself would not be able anyhow to help me if I decided not to return to Moscow and stay in India."

स्वेतलाना बहुत ही सफाई के साथ अपने पत्न में कहती हैं कि दिनेश सिंह जो ने इण्डिया गवर्नमेंट की श्रोर से, प्राइम मिनिस्टर की श्रोर से यह साफ कर दिया था कि तुम अगर भारत में ठहरना चाहोगी, तो कोई तुम्हारी मदद नहीं कर सकता । फिर श्रागे देखा जाय:

"For Dinesh Singh that was a private talk with me, but for me it was the opinion of the Government expressed unofficially, was not it so?"

श्री दिनेश सिंह कहते हैं कि यह हमारी प्राइवेट टाक थी। वह खुद क्वेश्चन पूछती है कि श्री दिनेश सिंह, जो एक्सटर्नेल श्रफ्टेंग्स के भिनिस्टर हैं, वे हम को श्राकर कहते हैं कि तुम यहां पर ठहरना चाहती हो, हम ठहरने नहीं देंगे, तो भया मैं उनकी पर्सनल राय मान लूं। यह कहती है कि हाँगज नहीं।

अब श्रीमन, दूसरी वात देखी जाय:

"There was a private talk ween me and Dinesh Singh 1 January in Kalakankar about the possibility for me to stay in India for the rest of my life."

वह कहती है कि मैं इंडिया में रेस्ट आफ लाइफ ठहरना चाहती हं। और आगे देखा जाय:

"I have asked him whether it will be possible for me to approach the Prime Minister with such a request. Dinesh Singh knows *my* feelings to my late husband ..."

वह कहती है कि वह हमारे हसबंड हैं श्रीर श्री दिनेश सिंह जी कहते हैं कि उनकी शादी नहीं हुई · · ·

SHRI M. M. DHARIA (Maharashtra): On a point of order. The hon. Minister concernedwa requested by you to make a statement and that statement was concerned with the le.'tsr that lias been alleged to have been written to Dr. Lohia. Now after reading the whole of the letter, the statement is made by the hon. Minister. Now, why Mr. Rajnarain should read the letter again and why should he take up the time of the House like this? We all know the letter.

MR. CHAIRMAN: I had allowed him to ask for some clarification. He just cannot be brief and I cannot help it.

श्री गोडे मुराहरि (उत्तर प्रदेश) : ग्राप के छागला साहब झूठ बोले हैं, दिनेश सिंह जी झूठ बोले हैं ग्रीर प्रधान मन्त्री झूठ बोली हैं।

(Interruption)

SHRI M. M. DHARIA: Hs should withdraw it.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Chairman, he should withdraw it.

श्री गोडे मुराहरि: मैं 'झूठ' का इस्तेमाल नहीं करूंगा, कहूंगा इसके बारे में ग्रसत्य बोल रहे हैं।

श्री सभापति : ग्रापने जो कहा है "झुठ बोला है" उसे विदड़ा कीजिए ।

श्री गोडे मुराहरि : वह विदड़ा करता इं लेकिन मैं उसे अन्द्रुय कहूंगा।

SHRI ABID ALI (Maharashtra): Sir, he should apologise. What is this? He can abuse and then say he Withdraws?

श्रं। गोडं भुराहरि : यहां पर जो भी बयानात हुए हैं सब गलत हुए हैं, सब अस्ट्र हैं।

MR. CHAIRMAN: I take note of the fact that you have withdrawn what you had said.

श्री राजनारायण: श्रीमन्, ऐसा लगता है कि इस सदन में जो कयदे-कानून के मुताबिक चलना चाहे वह नहीं चल पाऐगा।

श्री आबिद श्रली: चोर कोतवाल को डंडे मारे।

श्री राजनारायण: मैं निहायत श्रदब के साथ श्रापके जरिए सदन के सम्मानित सदस्यों से जो सदन की डिगनिटी श्रीर गरिमा को कायम रखना चाहते हैं फिर श्रपील करना चाहता हूं कि श्रीरज से सुनें। श्रीमन्, स्वेतलाना कहती है...

श्री सभापति : ये लोग जानते हैं।

श्री राज नारायण : ये लोग जानते हों। श्रापने जब उसकी जेनुइननेस को वेरीफाई कर लिया तो में श्रापकी खिदमत में श्रर्ज कर रहा हूं। ये सब लोग पहले से जानते हैं, अन्लमन्द हैं, मैं बेवकुफ हूं, मैं नहीं जानता। श्री श्राबिद श्रली : पहली बार सही बात कही है ।

Svetlana

श्री राजनारायण : वे कहती हैं कि :

"Dinesh Singh knows my feelings to my late husband, to Kalakankar and to India. It was no surprise for him that I wished to stay in India, but he told me that he thought it would be impossible to settle because of the strength of the opposition from the Soviet Union."

यह खत में लिखा हुया है ग्रौर श्रीमन्, मैं खुद कालाकांकर गया हूं। मैं ग्रापसे एक व्यवस्था चाहूंगा। ग्रगर यह सदन फैक्ट्स को डिस्टार्ट नहीं होने देना चाहता, ग्रगर कोई मिनिस्टर ग्रसत्य भाषण करे, ग्रगर इस सदन के साथ कोई बोखा किया जाय तो ग्रापको क्या व्यवस्था है। ग्राप देखेंगे कि दिनेश सिंह जी के जो बयान हैं वे ग्रसत्यता से भरे हैं, सत्य नहीं है, सत्य की गन्ध भी उनमें नहीं हैं। सारे कामों पर पर्दा डाला गया हैं। मैं ग्रापसे व्यवस्था चाहूंगा . . .

श्री सभापति : आप क्लेरीफिकेशन नहीं लें रहे हैं, आप भाषण दे रहे हैं।

श्रो र जनारायण: मैं जानना चाहता हूं कि दिनेश सिंह जी इसका क्या अर्थ समझते हैं, जब खेतलाना जी कहती हैं कि दिनेश सिंह जो ने मुझको भारत सरका र, प्रशान मन्द्री और अपनी श्रोर से कहा कि वे उनको यहां रहने में मदद नहीं करेंगे ?

श्री सभापति : ग्राप बैठ तो जायं ।

SHRI B. K. P. SINHA (Bihar): Sir, if you will kindly permit me . . .

MR. CHAIRMAN: Do you also want to say something?

SHRI B. K. P. SINHA: Yes, Sir, if you will kindly permit me.

MR. CHAIRMAN: All right.

SHRI B. K. P. SINHA: Sir, one thing seems to me to have been ignored in the long debate on this issue. A distinction is always made between seeking residence in a country, seeking to reside in a country and seeking asylum in a country. In the case of asylum it is a well-recognised right, perhaps on humanitarian consideration, for a country to Rive it and if a country refuses it, then it does not act nobly. But if somebody wants to stay in another country permanently as a resident after taking the citizenship of that country, then that country has every right to accept that request or to reject it. Therefore, I would like to know from the hon. Minister whether at any stage Madame Svetlana indicated that the political conditions in Russia were so adverse to her that she would not like to get back there because she was politically harassed and so on? If she made her plea on that basis then it was improper on the part of the Government to have said, "No" to that request. But if her request was for permanent residence here then I do not think that the Government acted Improperly in rejecting it.

SHRI BHUPESH GUPTA: Sir, my point is entirely different. I would like to know whether to the knowledge of the hon. Minister or the Government there is any information to the effect that madame Svetlana made a request to the Soviet Embassy either directly or through the Government to allow her to stay in India? If the Soviet Union had been approached on this matter, did Shri Dinesh Singh or anyone else even privately, contacted the Soviet authorities in order to find out their reaction? That is one thing. Secondly, in this statement that the hon. Minister has made there is nothing said about the CIA or about other things. They may or may not be involved. I do not know. But it should be clearly stated here. In his statement, the Minister, Shri Dinesh Singh, has said that the Government or anybody either in his private or

official capacity did not come into the picture at all. If we are to< believe that, then who was acting in this matter? Was it the C.I.A.? There should be a proper investigation into the matter in order that we may be able to locate the guilt or locate those responsible for smuggling her away from this country or helping her to go. We should know what the C.I.A. has done.

And then, Mr. Chairman, I find that when the Government makes a statement TT Hoes not think over it. Here the hon. Minister has stated "not married". Whether Madame Svetlana was married or not is an important point. We know that she was married to Shri Dinesh Singh.

AN HON. MEMBER: What?

SHRI BHUPESH GUPTA; I am very very sorry, Sir, I meant Shri Brajesh Singh. Shri Brajesh Singh I knew. Madame Svetlana I never met. Never have I known her. But the late Shri Brajesh Singh I knew for many years, for several years. Here the Minister said "not married". How did he know that she was not married to Brajesh Singh? Did Brajesh Singh before his death write any letter to that effect? Did he write that he was not married to her? How does Mr. Dinesh Singh come to the conclusion that she was not married when the lady herself is here saying "my husband"?

AN HON. MEMBER: Such things are common there.

SHRI BHUPESH GUPTA: The lady says it. I am not saying it at all. Please understand that. Personally I am not married. Mr. Chairman, I only say that these things create complications. The lady says here that she is married, that he is her husband and therefore .

SHRI C. D. PANDE (Uttar Pradesh): Sir, on a point of information,.

I may say that Shri Brajesh Singh was married to a lady from my district. Therefore, if he had any connection with Madame Svetlana he might have had some unmarried connection, not as a legally married husband.

Re. Madame

SHRI BHUPESH GUPTA: Please do not think that I have any views on this matter. I only want to know the fact. Here you have her own letter in which she refers to him as "my husband". So she claims that she was her husband. But here Mr. Dinesh Singh has said "not married". What am I to believe? Did he find out from the Soviet authorities whether the marriage was registered there, if the marriage took place there? Or has he some other reliable information in his possession in order to come and add this rider in his statement?

MR. CHAIRMAN: Must you also say something, Mr. Ramachandran? There should be some limit to all this. Mr. Dinesh Singh.

SHRI DINESH SINGH: I am sorry that much against your wish this has resulted in, more or less, a discussion involving certain personal matters which I was endeavouring to avoid. The hon. Member, Shri Bhupesh Gupta, enquired whether Madame Allelueva was married to my uncle or not. He knows very well that she was not married.

SHRI BHUPESH GUPTA: I don't know. How do I know? Sir, this is very unfair. I don't know at alt. I tell you frankly that I do not know it at all. You ought to know whether she was married to your uncle or not.

MR. CHAIRMAN: Please, Mr. Gupta, that will do.

SHRI ABID ALI: An unmarried aunt.

SHRI C. D. PANDE: In Communist countries it happens.

SHRI DINESH SINGH: I am sorry that there is one thing which the hon. Member does not know about the Soviet Union. I may clear this question of married or not. The hon. Member Shri C. D. Pande has already mentioned that my uncle married a lady from his district. He was seeking divorce, but the divorce was not granted. He could not have been married again and if the Soviet Union allowed any such marriage it was illegal according to our laws ana we cannot accept it.

Svetlana

So far as the C.I.A. is concerned, I have no information. Madame Allelueva herself has written that she was not connected with anybody, that she went directly. There is no reason to presume that she was in connection with the C.I.A.""or any other body.

So far as the question of the Soviet Embassy is concerned, she was herself in close touch with the Soviet Embassy. She came out here on an exit visa given by the Soviet authorities for two weeks and that she got extended. She was in touch with them. That was not a matter in which we came in directly. She, I believe, applied or on her behalf the Soviet Embassy applied for an extension of her visa and as the Foreign Minister has already stated that visa was extended and she left within the period of that visa. She did not ask me for any further extension of that visa. Now the main question is the one which I think the hon. Mr. B. K. P. Sinha raised: what is really our liability and accountability in this particular respect? I have mentioned that she stayed with us. She discussed many matters with me and again, with your permission, Sir, I would not like to go into them. The point is whether at any point she asked us to do anything in respect of her stayiing on in this country; that is where the accountability of Government and of me as the then Minister of State in the Ministry of External Affairs or maybe even as a private individual

would have arisen. As to whether she definitelyi asked me to make arrangements so that she should not go, I have answered very clearly. difficulty is that the hon. Shri Raj-narain wants to say these things largely because they? are politically interesting at this point to say but his own leader to whom he referred here had probably met her. He said he had met her. He also said that he felt that she did not want to go. Well, he could have definitely taken up the matter then with the Government when she was in this country. That would have been the time for him to come and say, 'Here is the lady; she does not want to go' and take up the •matter with the Government. He did not do it intentionally; I do not know why. Now, what is the use of taking up all this except to try to embarrass me or my family or anybody alse? There is no other reason.

MR. CHAIRMAN: We pass on to the next item. Calling Attention.

भी राजनारायण: श्रीमन, मैं एक पर्सनल ्क्सप्लेनेशन कर यहा हूं । श्री दिनेश सिंह जी ने यह कहा...

श्री सभापति : नहीं नहीं, यब मैं इस भामले को नहीं लेना चाहता है। That is finished.

श्री राजनारायण: जरा सुन लिया जाय। explain my position. नियम के मताबिक पर्सनल एक्सप्लेनेशन के लिये ग्रापको मौका देना चाहिये।

MR. CHAIRMAN: I have to regulate the business of the House.

श्री राजनारायण : हमारे ऊपर उन्होंने पर्सनल ग्राक्षेप किया है।

श्री सभापति : कूछ नहीं किया है।

SHRI BABUBHAI M. CHINAI (Maharashtra): Sir, I beg to call the . . .

Svetlana थी राजन।रायण: श्रीमन्, सदन को. . .

श्री सभापति : मैं विल्कुल नहीं सुनुंगा ।

श्री राजनारायण : ...सदन को रूल्स के मुताबिक नहीं चलाया जा रहा है। सदन को व्हिम्स के ऊपर चलाया जा रहा है। श्रीमन, मझे सुना जाय । मैं ग्रापसे रिक्वेस्ट कर रहा हुं मुझे सुना जाय।

MR. CHAIRMAN: You are disturbing the proceedings of the House.

श्री राज नारायण : ठीक है, हम की निकाल दिया जाय, मझे कोई ऐतराज नहीं है। धस मौके पर आप हम को पर्सतल एक्स लेनेशन का मौका नहीं दे रहे हैं। ग्राप मीका नहीं दे रहे हैं, मैं मोका मांग रहा हूं आपसे।

MR. CHAIRMAN: You are disturbing the proceedings. I am very sorry. I ask you to sit down and maintain order because Mr. Babubhai Chinai is n possession of the House.

श्री राजनारायण : श्रीम : पौइन्ट ग्राफ शार्डर । मैं आपसे एक रिक्वेस्ट कर रहा है कि हमारे उपर श्रा दिनेश सिंह ने आक्षेप किया है कि मैं पालिटिकल मोटिव्ह से इन सवाल को उटा रहा हूं। मैं आपको पर्सनल एक्सप्लेनेशन देना चाहता हं। नियम के तहत मुझे एक्स लेनेशन देने का पूरा हक है। वया र्भ जापसे उसकी इजाजत नहीं मांग सकता ? (Interruptions) मैं आपने इतना हो फहना चाहता ह कि इसमें हमारा कोई पोलि-टिकल मोटिव्ह नहीं है।

श्री सभापति : ग्रच्छी बात है ।

श्री राजनारायण : श्री दिनेश सिंह ने गलत बयानी की और चूंकि दिनेश सिंह ने ऐसा कहा है तो ब्राइन्दा पोलिटिकल मोरिव्ह इती सदन में दिखा दंगा ।

कई माननीय सदस्य : दिखा देना ।